MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) to (d) Track inspection is a continuing process and the system to identify defects includes inspection of every inch of track daily by a patrolman (keymanj and by inspectors and officers, as per laid down periodicity. This periodicity is continuously monitored in order to ensure that weak and vulnerable spots arc attended to well in time.

Dissatisfaction in armed forces

1140. SHRI GOVINDRAO ADIK: Will the PRIME MINISTER be pleased to state:

(a) whether Government arc aware that there is a widening gap between officers and soldiers and disillusionment among the young officers;

(b) whether it is a fact that a study of some 35 units conducted at an army Training Command reveals that poor pay, travel, accommodations and inedible rations force the officers and soldiers to seek premature discharge; and

(c) whether Government propose to review the whole policy to ensure that the Indian army remains unique as before and there is no brain drain?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE AND DEPTT. OF DEFENCE RESEARCH & DEVELOPMENT) (SHRI MALLIKARJUN): (a) It is not correct to say that there is a widening gap between officers and soldiers and disillusionment among the young officers.

(b) and (c) Army Headquarters have asked Army Training Command to conduct a study for internal re-structuring of the Army within existing service conditions to enable maximum number of personnel to remain in service upto the maximum age limits, without impairing the combat effectiveness of the Army. The study report has not yet been given.

Indira Awas Yojana

1141. SHRI BHAGABAN MAJHI:

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether Government propose to make additional allocation of funds to every State for implementing Indira Awas Yojana;

(b) if so, the details thereof during the current financial year; and

(c) the steps proposed to be taken during Eighth Plan to give shelter to all rural people?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) (SHRI VILASBABURAO MUTTEMWAR):

(a) Yes, Sir.

(b) During current financial year under Indira Awaas Yojana, an allocation of Rs. 1000 crores has been made by the Central Government to various Slates/ UTs. The Statewise allocation for 1995-96 is given in the Statement (*see* below). The additional allocation of funds under I.A.Y. during current year will be considered on merit depending upon the proposals received from the Slate Governments and their performance.

(c) Under Indira Awaas Yojana, which is a continuing scheme, the Government has been providing houses to the target people living in rural areas. During Eighth Plan, from 1992-93 to 1994-95, 9,24,907 houses have been constructed. During 1995-96, a target of 10 lakh houses has been fixed. The Government proposes to take up more number of houses during the next year of the 8th Plan.

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Statement

Funds allocated under IAY during 1995-96

(Rs. in Lakhs)

		(Its. III Lakiis)
s.	State/U.T.	Allocation
No.		Central
1.	2.	3.
1.	Andhra Pradesh	7764.21
2.	Arunachal Pradesh	79.71
3.	Assam	2555.95
4.	Bihar	15229.21
5.	Goa	86.12
6.	Gujarat	2850.09
7.	Haryana	684.63
8.	Himachal Pradesh	556.07
9.	Karnataka	5213.33
10.	J & K	556.07
11.	Kerala	1896.68
12.	M.P.	9838.39
13.	Maharashtra	8464.06
14.	Manipur	102.16
15.	Mcghalaya	119.54
16.	Mizoram	50.36
17.	Nagaland	128.13
18.	Orissa	6298.60
19.	Punjab	486.85
20.	Rajasthan	4087.49
21.	Sikkim	46.65
22.	T.N.	7018.73
23.	Tripura	132.69
24.	U.P.	18921.14
25.	W.B.	6957.87
26.	A & N Islands	47.17
27.	D & N Haveli	25.61
28.	Daman & Diu	15.08
29.	Lakshadweep	23.65
30.	Pondicherry	46.18
	TOTAL :	100000.00

नार्थ/ साऊथ एवेन्यूए स्थित गैराजों में अवैध व्यापार

1142. श्री गोविन्द राम मिरी : क्या शहरी का और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

(क)क्या नार्थ एवेन्यू और साउथ एवेन्यू सरकारी गैराजों में और खुले भू-क्षेत्र पर अवैध कारोबार/होटल और अन्य व्यावसायिक केन्द्र अभी चल रहे हैं;

(ख)यदि हां, तो इसे रोकने के लिए केन्द्रीय सरकार द्वारा क्या कदम उठाए जाने का विचार हैं;

(ग)क्या नई दिल्ली नगर परिषद ने इस अवैध केन्द्रों को कोई कानूनी समन जारी किया हैं;

(घ)क्या ऐसेअवैध कारोबार से सांसदों की सुरक्षा पर प्रश्न चिन्ह लग गया हैं: और

(ड.)यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया हैं?

शहरी कार्य और रोजगार मंत्रालय में शहरी विकास विभाग के राज्य मंत्री (श्री आर0 के0 धवन) : (क) से (ड.) केन्द्रीय लोक निर्माण विभाग बताया हैं कि नॉर्थ तथा साऊथ एवेन्यू में खंले क्षेत्रों कोई अतिक्रमण नहीं हैं। केन्द्रीय लोक निर्माण विभाग यह भी बताया है कि नॉर्थ/साऊथ एवेन्यू में 21 गैर का इस्तेमाल होटल, टेण्ट हाऊस तथा दुकानों वाणिज्यिक प्रयोजनों के लिए किया जा रहा हैं। घटनाओं की सुचना केन्द्रीय लोक निर्माण विभाग द्वारा समय-समय पर लोक सभा तथा राज्य सभा सचिवालय को दी जाती हैं क्योंकि इन मकानों और गैराजों आबंटन सम्बन्धित सदन की समितियों द्वारा किया जा रहा हैं। अवैध इस्तेमाल पर अंकुश लगाने के लिए लोक सभा तथा राज्य सभा सचिवालयों द्वारा की गई ज्ञात नहीं हैं।

Rehabilitation Package fur PSUs

1143. SHRI B.K. HAR1PRASA Will the MINISTER OF INDUSTRY pleased to state:

(a) whether it is a fact that many making PSUs, which have been refend to BIFR, arc still in a limbo due to dc in disposal of the cases by BIFR;

(b) whether Government would consider ploughing back the procect under the disinvestment schemes in pr making PSUs, to the revival of the